

**Central Administrative Tribunal
Madras Bench**

OA 310/00620/2019

Dated Tuesday the 4th day of June Two Thousand Nineteen

P R E S E N T

**Hon'ble Shri. P. Madhavan, Member (J)
&
Hon'ble Shri. T. Jacob, Member (A)**

A. Ubaidullah
No. 3/47, Middle Gudalur
Gudalur
Nilgiri – 643 211. ... Applicant

By Advocate M/s. R. Malaichamy

Vs.

1. Union of India
Rep. by the Director of Postal Services
O/o. the Postmaster General
Western Region (TN)
Coimbatore – 641 001.

2. The Superintendent of Post Offices
Nilgiri Division
Udagamandalam – 643 001.

3. Shri. Anupkumar ASP (HQ)
O/o. the Superintendent of Post Offices
Nilgiri Division
Udagamandalam – 643 001.

4. Shri. G. Sundararaj
Assistant Superintendent of Post Offices
Coimbatore Central Sub-Division
Coimbatore – 641 012.

5. Shri. G.R. Ashok Kumar
ASP/HQ O/o. RMS "C" Division
Coimbatore – 641 001.

... Respondents

By Advocate Mr. Su. Srinivasan

ORAL ORDER

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“i. To direct the 1st respondent to expedite action to finalise the Rule 10 inquiry initiated against the applicant based on the charge sheet dated 19.01.2017 or in the alternative, to drop the said charge sheet issued against the applicant, for which he has made a detailed representation dated 19.12.2018 to the 1st respondent; and,

2. To pass such further or other orders”

2. When the matter came up for admission, learned counsel for the applicant would submit that he has filed representations before the appropriate authority on 05.10.2018 and 19.12.2018 which is produced as Annexure A14 and A15 and he will be satisfied if a reasoned and speaking order is passed on the two representations in accordance with law.

3. Mr. Su. Srinivasan takes notice for the respondents

4. Accordingly, the respondents are directed to pass speaking order on the representations produced as Annexure A14 and A15 within a period of four weeks from the date of receipt of copy of this order.

5. OA is disposed of at the admission stage without going into the merits of the case.

(T. Jacob)
Member(A)

AS

04.06.2019

(P. Madhavan)
Member (J)